

Rehabilitation Grants

*1801. **Shri Bhagwat Jha Azad**: Will the Minister of Home Affairs be pleased to state whether Government have considered the demands of the inhabitants of Andamans for rehabilitation grants for losses suffered by them during the Second World War ?

The Deputy Minister of Home Affairs (Shri Datar): Yes; a decision in the matter has just been finalised and it is hoped that in needy cases, assistance will soon be given.

Shri Bhagwat Jha Azad: May I know if there has been any estimate made and statistics collected of the families that have suffered losses? If so, what is the approximate amount required for giving them rehabilitation grants?

Shri Datar: At present the Government have set apart Rs. 5 lakhs. The highest amount that would be given to one family in this respect is between Rs. 2,000 and Rs. 3,000.

Shri Bhagwat Jha Azad: May I know whether the rehabilitation grants that would be paid to these families or to those who have suffered during the occupation, would be according to the loss suffered by them or on any other basis?

Shri Datar: Generally according to the losses suffered.

Shri Kamath: Considering that Netaji's Arzee Hukumat-e-Azad Hind ousted the British and administered these islands under the names of Shaheed and Swaraj, may I know whether the losses referred to in this question were inflicted by the Anglo-American armies after the retreat of the I. N. A., do they pertain to an earlier date?

Shri Datar: So far as this question is concerned, after the occupation of Japan was over and the islands came over to India, we found out what was the extent of the losses to various persons in respect of destruction of property and destruction of plantations. Then, the whole question was considered. The losses were valued and this amount is being given for rehabilitation of these people.

Shri Kamath: My question is; who inflicted the losses and when?

Mr. Speaker: Order, order. He has answered the question. That was before the islands came into the possession of India—whoever was responsible for the losses.

Shri N. B. Chowdhury: May I know the total amount of the loss caused to these islands during the war?

Shri Datar: I am not in a position to state the total amount of the loss. But, so far as these persons are concerned, we are giving fairly sufficient amounts for meeting all the losses during the Japanese occupation.

Mr. Speaker: Next question.

Shri N. B. Chowdhury: May I know whether any estimate has been made...

Mr. Speaker: I have called the next question.

Multi-purpose Schools Curriculum

*1803. **Shri Ram Dass**: Will the Minister of Education be pleased to state:

(a) whether the All-India Board of Technical Studies has finalised its scheme concerning curriculum, syllabus etc. for the Multi-purpose Secondary High Schools or Middle Schools; and

(b) if so, whether a copy of the same will be placed on the Table of the House?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) This will be done after the scheme has been approved by the Central Co-ordination Committee.

Shri Dabhi: May I...

Mr. Speaker: Order, order. The convention is that the person who has tabled the question is to be given the first chance.

श्री राम दास: क्या मैं जान सकता हूँ कि मल्टी-परपज स्कूल जो आजकल काम कर रहे हैं वे बगैर करिकुलम और सिलेबस को एप्रूव कराये काम कर रहे हैं ?

Dr. M. M. Das: The question relates to syllabi and curricula. What is the actual supplementary question of the hon. Member? I could not follow.

Shri Ram Dass: I want to know whether the multipurpose schools which are working at present are working with a syllabus and curriculum that has not been approved by the department.

Dr. M. M. Das: The scheme is a new one. Only last year the scheme was fully worked out. Unless the syllabi and curricula are fixed, education cannot be given. I do not think that according to the scheme which is envisaged by the Secondary Education Commission all schools have already begun this work in all States.

Shri Ram Dass : May I know by what time this scheme will be finalised ?

Dr. M. M. Das : Several committees have been appointed. The All India Board of Technical Studies which was entrusted with the work of formulating a syllabus and curriculum about technical and commercial subjects has submitted its report. The Central Co-ordination Committee will examine this report and fix the curriculum and syllabus.

Shri Dabhi : May I know the number of such schools established in each State and the amount of grant given to each State by the Government ?

Dr. M. M. Das : The schemes of all the State Governments have not yet been finalised as far as the implementation of the scheme is concerned. It all depends on the resources of the State Governments because the Central Government is giving their grants on a matching basis. The number of schools that each State Government will take up for implementation has been finalised in some States but not in all.

Shri Bhagwat Jha Azad : On the strength of the requirements sent by the different State Governments. May I know whether any tentative decision has been made about the percentage of High Schools and Middle schools that would be brought under this scheme?

Dr. M. M. Das : I would be glad to answer this question if separate notice is given. The present question relates to curriculum, etc.

The Code of Criminal Procedure (Amendment) Act, 1955

*1804. **Thakur Jugal Kishore Sinha :** Will the Minister of Home Affairs be pleased to state :

(a) the reasons for the delay in enforcing the Code of Criminal Procedure (Amendment) Act, 1955 ; and

(b) by what time it is likely to be enforced ?

The Deputy Minister of Home Affairs (Shri Datar) : (a) and (b). The Code of Criminal Procedure (Amendment) Bill, 1955, received the assent of President on 10th August, 1955 and the present intention is to bring the Act into force with effect from the 1st November, 1955. This interval is necessary to enable the State Governments to assess the practical implications of the provisions of the Act and for issue of administrative instructions to the authorities concerned.

ठाकुर युगल किशोर सिंह : इसमें किस तरह की प्रैक्टिकल डिफीकल्टीज होंगी ?

Shri Datar : We are now deciding as far as possible to bring the Act into force on the 1st of November. We gave them three months' time. We are expecting replies. Some replies have already come.

Rural Education

*1805. **Sardar Iqbal Singh :** Will the Minister of Education be pleased to state :

(a) whether there is any proposal to set up a National Council for Higher Education in the rural areas;

(b) if so, the constitution and functions of this Council; and

(c) the date when this Council will start functioning ?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das) : (a) Yes.

(b) and (c). Details are being worked out.

Sardar Iqbal Singh : May I know whether Government propose to advance any grants to the higher educational institutions situate in the rural areas ?

Dr. M. M. Das : This supplementary does not arise out of the question. The Supplementary is about grant, but the original question relates to recommendations.

Sardar Iqbal Singh : May I know whether Government propose to implement the recommendations of the Universities Commission in regard to rural universities in the near future or not ?

Dr. M. M. Das : If the hon. Member refers to the Rural Higher Education Committee's recommendations, then my answer is yes. Government has accepted the recommendations made by this Committee.

Shri Bhagwat Jha Azad : May I know if the Government also keeps statistics as to how many councils, commissions, expert bodies and high-power bodies have been up till now set up by the Government in the Ministry of Education every year to formulate its policy ?

Dr. M. M. Das : I want notice.